

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-108/2011(Pt.)/3388/A.

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Neiko Akami,
Registrar, Gauhati high Court,
Kohima Bench, Kohima

Dated Guwahati, rd 23 May, 2022.

Sub:- Casual leave.

Ref:- Your note dated 19.05.2022.

Sir,

With reference to the above, I am directed to inform you that the prayer of Smti Khesheli Chishi, Principal Judge, Family Court, Dimapur, Nagaland **for casual leave for five days w.e.f. 23.05.2022 to 27.05.2022 along with station leave permission**, has been granted. The Principal District and Sessions Judge, Dimapur has been allowed to hold the additional charge of the Court and office of the Principal Judge, Family Court, Dimapur, Nagaland during the absence of Smti. Chishi on leave.

Both the officers may be informed accordingly.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-108/2011(Pt.)/3389/A dated , 23-05-2022

Copy to:

1. The Project Manager, Gauhati High Court.

Sd/-
JT. REGISTRAR (VIGILANCE)